

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No.7/99
in
Original Application No.887/97

Dated this Tuesday the 4th September, 2001.

Coram : Hon'ble Shri Justice Birendra Dikshit, Vice Chairman.
Hon'ble Shri B.N. Bahadur, Member (A).

1. Shri S.K. Singh
2. Bjarat C. Ganit
3. Smir Kumar B.
4. Sahebrao S. Salve
5. Prakash B. Deshpande
6. Dinesh Kumar R. Naik
7. Brijendrapal Singh
8. Prashant V. Sonar. Applicants.

[Applicants by Mr.K.R. Yelwe, Advocate]

vs.

1. Pankaj Malviya,
DRM, W. Railway, B.C.T.,
Mumbai.
2. Tiwari
Sr.Divisional Electrical
Engineer (Traction Operating),
Western Railway, B.C.T.,
Mumbai. Respondents.

[Respondents by Shri A.I. Bhatkar, Advocate]

Order on Contempt Petition (Oral)

This Contempt Petition was filed on 29.1.1999 on the ground of wilful dis-obedience of interim order. The O.A. stands finally disposed of on 2.8.2001. The Learned Counsel for the Applicants, Shri K.R. Yelwe, states that the applicants now do not want to proceed further with this application and therefore ~~their~~ respondents presence is not necessary.

B. Venk

Since the Contempt matter is between the Tribunal and the Contemner Respondents, the notice was ordered to be issued to the Contemner Respondents on 31.5.1999 fixing 19.7.1999. However, as much time has elapsed in the matter and the ^{0. Asame} has been finally disposed of while contempt alleged is against an ^{0. Asame} interim order which has merged in final order, we do not consider it necessary to proceed with the matter.

2. For the aforesaid reasons, the notice issued dated 19.7.1999 is discharged and the proceedings are dropped.

The Contempt Petition No.7/99 is finally disposed of.

B.N. Bahadur

(B.N. Bahadur)
Member (A)

B. Dikshit

(Birendra Dikshit)
Vice Chairman.

H.